

GOVERNMENT OF NAGALAND
OFFICE OF THE DEPUTY COMMISSIONER
KOHIMA: NAGALAND
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ORDER

Dated Kohima, the 16th July 2020

No. DCK/CON/COVID-19/2020/Pu 244 :: In continuation of this Office Order No. DCK/CON/COVID-19/2020/413 Dated Kohima, the 5th July 2020, the undersigned hereby issues the following directives listed below to be strictly followed with immediate effect.

1. The general public are to mandatorily continue strict social distancing in public places and work places.
2. Wearing of face mask, even homemade and frequent hand washing/hand sanitizing measures should be practised to avoid further spread of infection. Anybody found without Face Mask or with Mask without properly covering the Nose and Mouth shall be booked and fined under Section 188 of the Indian Penal Code, 1860.
3. Use of common public toilets shall continue to remain prohibited.
4. Gathering of 5 (Five) or more people at public places shall continue to be restricted. Large physical meetings/gatherings are strictly prohibited.
5. Marriages related gathering should ensure social distancing and the maximum number of guest allowed shall not exceed more than 50 people.
6. Funeral/last rites related gatherings shall ensure social distancing and the maximum number of people allowed shall not exceed more than 20 people.
7. Persons above 65 years of age, persons with co-morbidities, pregnant women and children below the age of 10 years are advised to stay at home, except for meeting essential requirements/services and for health purposes.
8. In all shops, market places and work places, the provision of hand wash and sanitizers preferably with touch free mechanism should be made available at all entry and exit points and common areas.
9. **Selling** of Paan, Gutka, Tobacco etc and **consumption** of the same in public places is not allowed and strictly prohibited.
10. Spitting in public places is a punishable offense and will be booked and fined under Section 188 of the Indian Penal Code, 1860.
11. All other relaxations and prohibitions which have been specified by this Office in previous orders shall remain in effect till further orders.

Failure to comply with this order shall invite strict penal actions as per the provision of Section 51 to 60 of the Disaster Management Act 2005, besides legal action under Section 188 of the Indian Penal Code, 1860 and other provisions wherever applicable.


(GREGORY THEJAWELIE)NCS
Deputy Commissioner
Kohima, Nagaland.